

②

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.735 of 2005

Allahabad, this the 10th day of September, 2008.

Hon'ble Mr. A.K. Gaur, J.M.

Hon'ble Mrs. Manjulika Gautam, A.M.

Chandan Yadav, Index no. 409, S/o Sri Dharmu
Singh Yadav, R/o Village and Post Chak Abdul
Sattar, District Ghazipur. U.P.

...Applicant.

By Advocate : Sri R.K. Singh.

Versus

1. Union of India through Secretary, Ministry
of Defence, New Delhi.
2. The Commandant, No. EME, Centre Secunderabad
(A.P.).
3. Administrative Officer, Headquarters no.1,
EME, Centre Secunderabad (A.P.).

...Respondents.

By Advocate : Sri H.N. Pandey (Absent)

ORDER

By A.K. Gaur, Member-J

We have heard the learned counsel for the
applicant. No one appears on behalf of respondents.

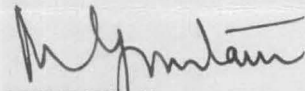
2. The learned counsel for the applicant submitted
that the applicant has already preferred a representation
dated 23.4.2005 to the respondent no.2 followed by
reminder dated 7.5.2005 for not giving him appointment.
It is alleged that there were 12 vacancies and the first
eleven persons have already been called for and given
appointment, whereas the applicant has not been given
appointment and his name figured at sl. No.12. The
learned counsel for the applicant has prayed that the
respondent no.2 may be directed to consider and decide
the pending representation of the applicant dated
7.5.2005 by passing a reasoned and speaking order
within a stipulated period of time.

h

(13)

3. Having heard the applicant's counsel, we are firmly of the view that the grievance of the applicant might be redressed in case a direction is given to respondent no.2 to consider and decide the last representation of the applicant dated 7.5.2005 by passing a reasoned and speaking order in accordance with law within a period of six months from the date of receipt of a certified copy of this order.

4. With the above observation, the O.A. stands disposed of with no order as to costs.


MEMBER-A

GIRISH/-


MEMBER-J